

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Company Appeal (AT) (Insolvency) No. 968 of 2019 &
I.A. No. 1071 & 2218 of 2020**

IN THE MATTER OF:

Parvinder Singh

...Appellant

Versus

Intec Capital Ltd. & Anr.

...Respondents

Present:

For Appellant: Ms. Amrita Mishra and Ms. Ritu Yadav, Advocates.

For Respondents: Mr. Ketan Madan, Advocate for R-1.

Mr. Vinod Chaurasia, Advocate with Mr. Piyush Moona, IRP.

O R D E R
(Through Virtual Mode)

12.10.2020: Ms. Amrita Mishra, learned counsel representing the Appellant submits that the arguing counsel is indisposed. The matter is accordingly adjourned. Appellant who was required to file rejoinder may file the same within two weeks with advance copy to the Respondents.

List the matter 'for orders' on **20th November, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

am/gc